

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Civil) No.25051/2004

(From the final order dated 02/11/2004 in AN 136729/04 in FA No.559/04  
of The HIGH COURT OF JUDICATURE AT ALLAHABAD)

BIRBAL

Petitioner (s)

VERSUS

G.D.A. & ANR.

Respondent (s)

( With Appln(s). for exemption from filing O.T. )  
(With prayer for interim relief)  
With

SLP(C)No.25536/2004 ( With Appln(s). for exemption from filing O.T. )  
(With prayer for interim relief and office report)

SLP(C)No.25542/2004( With Appln(s). for exemption from filing O.T. )  
(With prayer for interim relief and office report)

Date : 17/12/2004 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.P. SINGH  
HON'BLE MR. JUSTICE ARUN KUMAR

For Petitioner (s)Mr. Dushyant A.Dave, Sr.Adv.  
Mr. Vijay Hansaria, Sr.Adv.  
Mr. Jawahar Singh Chaudhary, Adv.  
Mr. Naveen Kr.Singh, Adv.  
Ms. Reeta Singh, Adv.  
Mr. Lalit Chaudhary, Adv.  
Mr. Kamal Mohan Gupta,Adv.

For Respondent (s)

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UPON hearing counsel the Court made the following  
O R D E R

Counsel for the petitioner states that in respect of other similar matters the State was directed by the High Court to deposit 50% of the enhanced amount, out of which 50% could be withdrawn by the claimant without furnishing security. Only in the case of the petitioners the amount has been reduced from 50% to 25%.

Issue notice.

(SUKHBIR PAUL KAUR)

COURT MASTER

( ASHA JOSHI )

COURT MASTER